

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J) No.190 of 2020**

Chunchun Singh
@ Shyamdeo Singh **Appellant**

Versus

The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant : Mrs. Renu Bala, Advocate
For the State : Mr. Ashok Kumar, A.P.P

04/Dated: 29th June, 2020

1. Learned counsel for the appellant and learned A.P.P are present.
2. This appeal shall be heard.
3. Admit.
4. Call for the lower court record from the court concerned.
5. The prayer for bail of the appellant shall be considered after receipt of the lower court record.

(AMITAV K. GUPTA, J.)

Chandan-Rohit/-